

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Comp. App. (AT) (Ins) No. 115 of 2025 &
I.A. No. 507 of 2025

IN THE MATTER OF:

Density Global Trading Service Pvt. Ltd. ...Appellants

Versus

Mukesh Verma, ...Respondents
RP for Sab Global Entertainment Media
Pvt. Ltd. & Ors.

Present:

For Applicant : Ms. Pooja Mishra Sr. Advocate with Ms. Medha Sachdev, Advocates.

For Respondents : Mr. Prashant Jain, Mr. Varun Garg, Mr. Shubham Paliwal, Ms. Komal Bihani and Mr. Harsh Pandya, Advocates for R2.

WITH

Comp. App. (AT) (Ins) No. 123 of 2025

IN THE MATTER OF:

Vibrant Content Pvt Ltd. & Anr. ...Appellants

Versus

Mukesh Verma ...Respondents
Liquidator for Sab Global Entertainment Media
Pvt. Ltd. & Ors.

Present:

For Applicant : Mr. Krishnendu Datta, Sr. Advocate with Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha and Ms. Aakriti Gupta, Advocates.

For Respondents : Mr. Prashant Jain, Mr. Varun Garg, Mr. Shubham Paliwal, Ms. Komal Bihani and Mr. Harsh Pandya, Advocates for R2.

WITH

Comp. App. (AT) (Ins) No. 125 of 2025 &
I.A. No. 539 of 2025

IN THE MATTER OF:

Rainbow Bizcom Service Pvt. Ltd. ...Appellants

Versus

**Mukesh Verma
Resolution Professional of Sab Global Entertainment
Media Private Ltd. & Ors.**

...Respondents

Present:

For Applicant : Mr. Paresh B. Lal, Advocate.

For Respondents : Mr. Prashant Jain, Mr. Varun Garg, Mr. Shubham Paliwal, Ms. Komal Bihani and Mr. Harsh Pandya, Advocates for R2.

ORDER
(Hybrid Mode)

23.01.2025: These appeals have been filed challenging the order dated 17.12.2024 passed by the Adjudicating Authority in I.A. No. 1464 of 2021 filed by Resolution Professional under Section 49, 66 & 69. Ld. Counsel for the appellant submits that prayer made in the application there was no prayer for contribution by the present appellant and only prayer was against respondent no.1 and 2 to the application who were the directors of the corporate debtor.

2. It is submitted that the direction has been passed against respondent nos. 1 & 3 to 8 and directions has been issued in paragraph- 24 against the present appellant also to contribute individually and jointly. The said directions cannot be sustained and under Section 66 no direction can be issued against the third party for contribution. Submission needs scrutiny.

3. Issue Notice.

4. Let Reply be filed within three weeks.

5. Rejoinder, if any, may be filed within two weeks, thereafter.

6. List on **18.03.2025**.

7. In pursuance of the impugned order appellant may not be directed to make any contribution.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

[Arun Baroka]
Member (Technical)

harleen/NN